

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 115  
(IB)-1432(ND)/2018**

**Under Section: 9 of IBC.**

**In the matter of:**

Shree Mahalaxmi Metal Mart

**....Applicant**

Vs.

Kesri Steels Ltd

**....Respondent**

**Order delivered on 19.08.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)  
SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant : Mr. Sanjay Kumar Singh, Adv.  
Mr. Mohd Azeem, Adv.

For the Respondent :

**ORDER**

Learned counsel for the applicant states that he has been received Rs. 7,68,500/- is full & final settlement and on instructions he prays to withdraw the application. Prayer is granted. Application is allowed to be withdrawn.

Mr. Abhishek Kumar from the Accounts Department of the Corporate Debtor is present in person.

IB-1432/ND/2018 stands withdrawn and disposed of.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh

